#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 242 OF 2018 & IA NOS. 1032 OF 2018

# Dated : 12<sup>th</sup> November, 2018

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

#### In the matter of:

M/s Mangalore Energies Pvt. Ltd. Versus				Appellant(s)
Karnataka Electricity Regulat	ory C	ommission & Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Venkatesh Mr. Vikas Maini Mr. Sandeep Rajpurohit		
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Mayank Kshirsagar for F	२-2 &	7

## <u>ORDER</u>

The learned counsel appearing for the Respondent Nos. 2 & 7 prays for another one week's time to enable them to file reply in compliance of the order dated 30.08.2018.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 7, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 7 may file the reply on or before 20.11.2018, after serving copy to the Appellant.

The interim directions granted by this Tribunal earlier will continue till 30.11.2018.

Post the matter on <u>20.11.2018</u>, as agreed by the learned counsel appearing for the parties.

(S.D. Dubey) Technical Member Pr/pk (Justice N.K. Patil) Judicial Member